

AS PASSED BY THE RAJYA SABHA
ON THE 30TH MARCH, 2022

Bill No. VIII-C of 2022

THE CONSTITUTION (SCHEDULED CASTES AND SCHEDULED
TRIBES) ORDERS (AMENDMENT) BILL, 2022

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BILL

further to amend the Constitution (Scheduled Castes) Order, 1950 to omit Bhogta community from the list of Scheduled Castes in relation to the State of Jharkhand and the Constitution (Scheduled Tribes) Order, 1950 for inclusion of certain communities in the lists of Scheduled Tribes in relation to the State of Jharkhand.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Act, 2022. Short title.

Amendment of Constitution (Scheduled Castes) Order, 1950. **2.** In the Schedule to the Constitution (Scheduled Castes) Order, 1950, in Part VIA.— C.O. 19. *Jharkhand*, entry 3 shall be omitted.

Amendment of Constitution (Scheduled Tribes) Order, 1950. **3.** In the Schedule to the Constitution (Scheduled Tribes) Order, 1950, in Part XXII.— C.O. 22. *Jharkhand*,—

(i) for entry 16, the following entry shall be substituted, namely:— 5

“16. Kharwar, Bhogta, Deshwari, Ganjhu, Dautalbandi (Dwalbandi), Patbandi, Raut, Maajhia, Khairi (Kheri)”;

(ii) in entry 24, after “Patar”, the following shall be inserted, namely:—

“, Tamaria (Tamadia)”;

(iii) after entry 32, the following entry shall be inserted, namely:— 10

“33. Puran”.

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(As passed by the Rajya Sabha)